

In the Central Administrative Tribunal
Calcutta Bench

MA 314 of 1999
MA 315 of 1999
OA 1216 of 1997

Date of Order : 30-6-99

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Smt. Laxmi Mukhopadhyay

- VS -

South Eastern Railway

For the Applicant : Ms. B. Banerjee, Advocate

For the Respondents : None

ORDER

Heard Ld. Advocate Ms. Banerjee on behalf of the applicant over an application for restoration after condoning the delay of 7(seven) days. It is stated by the applicant in his application that Ld. Advocate of the applicant got information of the dismissal order dated 5.5.99 on 6.5.99 and she mentioned the matter on 7.5.99 for restoration but was advised to move appropriate application for the same.

2. I have considered the submission of Ld. Advocate of the applicant and also considered the prayer of restoration of the original application No.1216/97 which is dismissed on 5.5.99 for default of the applicant. After considering the material fact and submission of the Ld. Advocate, I am of the view that there is sufficient cause for condoning the delay for restoration. Accordingly, MA 314/99 for restoration as well as MA 315/99 for condonation of delay are allowed and the original application No.1216/97 is hereby restored to its original number and file after setting aside the order of dismissal dated 5.5.99. Accordingly, the case is adjourned to 30.7.99 and applicant is directed to intimate the date of hearing to the respondents by Registered Post with A/D alongwith a copy of this order.


(D. Purkayastha)
Member(J)